

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 231 of 2012**

**Dated : 23<sup>rd</sup> September, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of:**

**Jindal Stainless Ltd. ....Appellant(s)**

**Versus**

**Dakshin Haryana Bijli  
Vitran Nigam & Anr. ...Respondent(s)**

Counsel for the Appellant (s): Mr. Amit Kapur,  
Mr. Vishal Anand

Counsel for the Respondent(s): Mr. M.G. Ramachandran  
Ms. Swagatika Sahoo for R.1

**ORDER**

We have heard the learned counsel for the parties. The learned counsel for both the parties are at liberty to file their respective compilation of Judgments in the Registry after serving copy on the other side.

***Judgment is Reserved.***

**(V.J. Talwar)  
Technical Member**  
*Ts/vs*

**(Justice M. Karpaga Vinayagam)  
Chairperson**